

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (c) The information is not readily available and is being collected.

Production at Fertilizers and Chemicals (Travancore) Ltd.

785. SHRI K. C. SEBASTIAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the installed capacity of Fertilizers and Chemicals (Travancore) Limited (FACT) Udyogamandal, Kerala;

(b) what was the total production in F.A.C.T. during the years 1978 and 1979;

(c) what are the reasons for the shortfall in production during these years; and

(d) what was the net profit or loss of F.A.C.T. during the years 1978 and 1979?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The installed capacity of the plants of M/s. FACT is 2,74,000 tonnes of Nitrogen and 1,58,000 tonnes of P2O5.

(b) The total production in M/s. FACT'S plants during the last two years is as under:

	(in thousand tonnes)	
	1978-79	1979-80
Nitrogenous Fertilizers (N ₂)	153.3	163.5
Phosphatic Fertilizers (P ₂ O ₅)	71.5	69.1

(c) The Udyogamandal unit being *being very old is not capable of operating near rated capacity. Production at Cochin plants was low mainly due to process and equipment problems.

(d) The company incurred a net loss of Rs. 5.54 crores during 1978-79. The provisional estimates for 1979-80 yufc the loss at Rs. 6.61 crores.

Reduction in the price of coal

786. SHRIMATI KANAK MUKHERJEE: Will the Minister of ENERGY

AND COAL be pleased to state:

(a) whether it is a fact that the price of coal has been allowed to be raised by 170 per cent since the nationalisation of the Coal Industry;

(b) if so, what are the details in this regard; and

(c) whether Government propose to take steps to bring down the price of coal to a reasonable level?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes Sir.

(b) The average pithead price of coal at the time of nationalisation was about Ks. 37.50 per tonne and is now about Rs. 101.10 per tonne.

(c) In view of the increase in the cost of production of coal as a result of increasing wage bill and rise in the cost of inputs, it is not feasible to bring down the prices.

Advertisements collected for souvenir and bulletins by the organisers of the Filmoteav 1980

787. SHRIMATI PRATIBHA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the organisers of the FILMOTSAV 1980 at Bangalore collected a large number of advertisements for official souvenir and daily bulletins published by Film Festival Directorate and Film Corporation;

(b) what is the total number of advertisements booked what amount was collected and what are the names of agencies and individual agents;

(c) whether various individual agents at Bangalore appointed by the Festival authorities have been paid their due commission after collection of bills; and

(d) if the answer to part (c) above be in the negative what are the reasons for delay in making payments of commission to the individual agents?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION

AND BROADCASTING (SHRIMATI RAMDULARI SINHA): (a) and (b) In all, 18 advertisements for a total amount of Rs. 30,550 were booked for the Brochure and the daily Bulletins published during Filmotsav, 1980. Rs. 1,610/- have been realised. The names of the agencies and agents through whom advertisement were booked are as under:—

- (i) Visual Communication, Bangalore.
- (ii) Hindustan Thompson, Bombay.
- (iii) Smt. Malathy Mahadevan Bangalore.

(iv) Capt. K. K. Bhatia, Dehra Dun.

(c) and (d) According to the arrangement the agents were to be paid their commission on receipt of the value of the advertisements secured by them. In all those cases where the cost of the advertisement has been received, the agent has been paid the commission.

Free legal aid to women victims of social evils

788. SHRIMATI RATAN KUMARI: SHRI DHARAMCHAND JAIN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to provide free legal aid to women who become victims of social evils;

(b) if so, what are the details there- and

(c) if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SMV SHANKAR): (a) Chapter XI of the Report on National Juridical Bureaucracy—Social Justice submitted by Mr. Justice P. N. Bhagwati, Chairman and Mr. Justice V. H. Krishna Iyer, Member deals with legal aid to weaker sections of the society with special reference to women, Scheduled Castes and Scheduled Tribes. It has recommended special protection for women and children.

The Central Government are anxious to provide free legal aid and advice to women who become victims of social evils when an All India Scheme for Legal Aid to the needy is formulated.

(b) and (c) The questions do not arise in view of the position indicated above. E >

उत्तर प्रदेश के नैनीताल जिले की जमरानी बांध परियोजना

789. श्री लखन सिंह : क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के नैनीताल जिले में जमरानी बांध परियोजना की अनुमानित लागत कितनी है ;

(ख) इस परियोजना के आरम्भ किये जाने से अब तक वर्ष-वार खर्च की गई धनराशि का ब्यौरा क्या है ; और

(ग) इस कार्य में अब तक कितनी प्रगति हुई है और इस परियोजना के कब तक पूरा हो जाने की संभावना है ?

†[Jamrani dam project in Nainital District of Uttar Pradesh

789. SHRI LAKHAN SINGH; Will the Minister of IRRIGATION be pleased to state:

(a) the estimated cost of the Jamrani dam project in Nainital district of Uttar Pradesh;

(b) what are the details of expenditure incurred so far year-wise since the project was undertaken; and

(c) what is the present progress of the work and by when the project is likely to be completed?]

सिंचाई मंत्री (श्री केदार पाण्डेय) :

(क) योजना आयोग द्वारा मई 1975 में अनुमोदित इस परियोजना की अनुमानित लागत 6125 लाख रुपए है ।

(ख) उत्तर प्रदेश को 1980-81 की वार्षिक योजना के अनुसार इस परियोजना

†[] English translation.